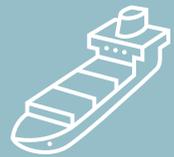


# Cargo ISM Endorsement



IF MARINE CARGO

Special Clause 30.9.2002



Applicable with effect from 1 August, 1998 to shipments on board:

- 1 ro-ro passenger ferries
- 2 passenger vessels transporting more than 12 passengers and
- 3 oil tankers, chemical tankers, gas carriers, bulk carriers and cargo high speed crafts of 500 gt or more.

Applicable with effect from 1 July 2002 to shipments on board all other cargo ships and mobile offshore drilling units of 500 gt or more.

In no case shall this insurance cover loss, damage or expense where the subject matter insured is carried by a vessel that is not ISM Code certified or whose owners or operators do not hold an ISM Code Document of

Compliance when, at the time of loading of the subject matter insured on board the vessel, the Assured were aware, or in the ordinary course of business should have been aware:

- a) Either that such vessel was not certified in accordance with the ISM Code.
- b) Or that a current Document of Compliance was not held by her owners or operators

as required under the SOLAS Convention 1974 as amended.

This exclusion shall not apply where this insurance has been assigned to the party claiming hereunder who has bought or agreed to buy the subject matter insured in good faith under a binding contract.